

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.198/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 inter alia seeking quashing of the letter dated 23.02.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement.

Petitioner : AMP Energy Green Private Limited (AEGPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Petition No.273/MP/2023

Subject : Petition under Section 79 of the Electricity Act read with Regulation 41 and Regulation 42 of Central Electricity Regulatory Commission (Connectivity And General Network Access To The Inter-State Transmission System) Regulations, 2022, inter-alia, seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 09.07.2020 for other project to be connected to the same substation.

Petitioner : AMP Energy Green Private Limited (AEGPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **19.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
MS. Priyanka Vyas, Advocate, RSPPL
Ms. Swapna Seshadri, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Rishabh Dubey, Advocate, CTUIL
Ms. Shikha Ohri, Advocate, SECI
Shri Swapnil Verma, CTUIL
Shri Siddarth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners requested that these Petitions be listed for the hearing after a period of four weeks. Learned counsel pointed out that Respondent, SECI is yet to file its reply in Petition No. 198/MP/2023 and the Petitioner be allowed to file its rejoinder in Petition No.273/MP/2023.



2. Considering the request of the learned counsel for the Petitioners, the Commission adjourned the matters. The Commission permitted the Respondents to file their replies, if any, in Petition No. 198/MP/2023 within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks. The Petitioner was also permitted to file its rejoinder, within four weeks in Petition No. 273/MP/2023.

3. The Petitions will be listed for hearing on **29.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)